

Shri Datar: Such a reference is made more or less for the purpose of clarification.

Shri Ranga: May I know whether the Mysore Government has made any representation?

Shri Datar: At present I am not aware of it.

Shri N. B. Munisamy: May I know whether after getting clarification from the mediator that would be taken as final without the further screening by the sub-committee of the Cabinet as in the case of the S.R.C. Committee?

Shri Datar: In the first place both the parties have to agree, and then the proper course will be taken up.

Shri Hoda: May I know how far it is true that the joint proposal from the Chief Ministers of Andhra Pradesh and Madras was to shelve this whole report?

Shri Datar: At this stage, I am sorry, I am not in a position to disclose anything about the report.

Shri Ranga: Is it still possible for the two Governments to come to an agreement between themselves in the light of this report, so that there can be an agreed solution for it?

Shri Datar: It is always open to them to do so

Shri Tangamani: May I know the probable date when the Pataskar's Report and the clarifications are likely to be laid on the Table of the House?

Shri Datar: The probable dates depend upon other persons.

हिमाचल प्रदेश सचिवालय में भ्रम

*१६२५. श्री भक्त दर्शन : क्या गृह-कार्य मंत्री २२ जुलाई, १९५७ के तारखतिक प्रदन संख्या २१४ के उत्तर के सम्बन्ध में यह बता ने की कृता करेंगे कि हिमा ल प्रदेश सचिवालय में लगी भ्रम का जांच कार्य पूरा करने और भ्रमगत्रियों को दण्ड देने की दिशा में इस जांच क्या प्रगति हुई है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री बातार) : जांच की रिपोर्ट अभी तक प्राप्त नहीं हुई है और उसकी प्रतीक्षा की जा रही है ।

Some Hon. Members: In English.

Shri Datar: The report on the investigation has not yet been received and is awaited.

श्री भक्त दर्शन : क्या मैं जान सकता हूँ कि जब कि भ्रम लगने के तुरन्त बाद ही शिमला के डिस्ट्रिक्ट मजिस्ट्रेट ने इस मामले की जांच कर ली थी तब इस बारे में अब क्यों देरी हो रही है ?

श्री बातार : अभी मैं कुछ भी नहीं कह सकता हूँ ।

श्री भवन दर्शन : क्या मैं जान सकता हूँ कि इस भ्रम के लगने से हिमाचल प्रदेश या पंजाब सरकार की कुल कितनी सम्पत्ति की हानि हुई है ?

श्री बातार : कुल हानि १० लाख रुपये की हुई है ।

श्री भवन दर्शन : क्या गवर्नमेंट के ध्यान में यह बात आई है कि इन रेकार्ड्स के जल जाने की वजह से हिमाचल प्रदेश सरकार को और वहां की जनता को भी बहुत कठिनाइया उठानी पड़ती हैं और क्या उन सारे रेकार्ड्स को फिर से प्राप्त करने के बारे में कोई कदम उठाया जा रहा है ?

श्री बातार : काफी से अधिक रेकार्ड्स को रिकंस्ट्रक्ट कर लिया गया है ।

Acquisition of Land at Khowai (Tripura)

*1726. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) whether attempts are being made to acquire land owned by displaced persons at Khowai (Tripura) near airport;

(b) whether any representation has been made by the affected displaced persons of that particular locality;

(c) if so, what are the grievances; and

(d) what steps have been taken so far to remove them?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes. A preliminary survey was carried out.

(b) Yes.

(c) That they are displaced persons who have taken loan from Government and have pledged the land as security for loan and have built their homesteads.

(d) Action to take acquisition proceedings has been stayed till further examination of the matter

Shri Dasaratha Deb: May I know how many families are likely to be affected if that scheme is implemented, and whether any alternative lands are going to be provided to these families along with the cost of their existing residential quarters?

Shri Datar: The Government requires land for certain offices and the requirements of the offices are under examination. I might tell the House that alternative accommodation would be provided for those persons who would be dispossessed

Shri Dasaratha Deb: May I know whether the value of the existing trees over that land will also be taken into account when the valuation of compensation is determined?

Shri Datar: May I point out to the hon. Member that the houses that have been built have been mortgaged to Government.

Shri Bangshi Thakur: May I know whether it is fact that a few refugees families have been allotted lands by the R/R Directorate un-

der the Bengal Government in Sadar Division, Tripura as a consequence of which those families have been led to fall victims to costly litigation?

Shri Datar: Some of these lands have been given to displaced persons. Now it was found that there was no other space or plot of land available for the construction of certain Government buildings. Then we received certain representations from these displaced persons who were likely to be dispossessed. Therefore, the whole question is under examination.

Foreign Oil Companies

*1727. { Shri Narayanankutty
Menon:
Shri Punnoose:

Will the Minister of Steel, Mines and Fuel be pleased to lay a statement showing:

(a) the total gross profits made by the various refining and distributing foreign Oil Companies in India during the year ending 31st December, 1956; and

(b) what is the total amount transferred as profits by them overseas?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b) A statement, giving the available information as furnished by the Oil Companies, is laid on the table of the Lok Sabha. [See Appendix V, annexure No. 58]

Shri Narayanankutty Menon: May I know whether the statement that is made in this Statement, that separate gross profits figures are not readily available, means that the Burmah-Shell Oil Storage and Distributing Company and their refineries have not filed their balance-sheets for the year 1956 with the Registrar of Joint Stock Companies?

Sardar Swaran Singh: So far as the Oil Storage and Distributing Company is concerned, they are registered in the United Kingdom, and I am